

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 408**  
**IB/129/ND/2021**

**IN THE MATTER OF:**

Aditya Kumar	...	Applicant
Versus		
Perfect Buildwell Pvt Ltd	...	Respondent

**Order under Section 9 of IBC Code**

**Order delivered on 04.05.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Liquidator :  
For the Respondent : Mr. Mayank Goel and Mr. Manav Gupta Advocates

**ORDER**

Learned Counsel for the Petitioner Ms. Palak Grover has appeared and stated that the matter has been settled and the party has received the entire amount as agreed. Accordingly, she does not want to withdraw the present matter.

In view of the statement made by Ld. Counsel for Petitioner, the present petition stands dismissed as withdrawn.

File be consigned to Record.

-sd-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**